COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 270 of 2015

Dated: 11th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Renewable Energy Developers Association of Karnataka Vs. Karnataka Electricity Regulatory Commission & Anr			Appellant(s)
			. Respondent(s)
Counsel for the Appellant(s)	:	Mr. Amith Sharma on behalf of Mr. Anantha Narayan M.G.	
Counsel for the Respondent(s)	:	Mr. Anand K. Ganesan for R-1 Ms. Neha Garg Ms. Rhea Luthra	
		Mr. Chinmay Chandra for R-2	

ORDER

Mr. Amith Sharma, learned counsel, representing Mr. Anantha Narayan M.G., appearing for the Appellant submitted that due to personal inconvenience, advocate on record is unable to appear before the court. He prays that some reasonable time may kindly be granted.

Submission made by Mr. Amith Sharma, representing learned counsel, Anantha Narayan M.G., at supra, place on record.

The learned counsel appearing for the Respondents, submitted that they do not have any objection to the adjournment of these matters.

In the light of above submissions made by both the parties, as stated above, relist these matters for hearing on <u>22/1/2018</u> as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

pr/js